

has evoked a good response from investors like public sector corporations, large private sector companies, Port Trust, as well as various local bodies. There are no targets for issue of CDs and the stipulation made by RBI relates to the outer limit upto which a bank can issue CDs. The total of CDs outstanding as at the end of January, 1990 amounted to Rs. 846 crores which was equivalent to 67% of the total limit for the issue of CDs. Under the scheme at any point of time, total outstandings of all CDs issued by a bank should not exceed 1% of its fortnightly average aggregate deposits during the financial year 1988-89. As the scheme of CDs is a continuing one, the banks are not required to seek RBI's permission to continue to issue CDs. Some of the banks were reported to have approached RBI for enhancement of the limit for the issue of CDs who were advised that the enhancement of individual bank's limit for the issue of CDs was not possible as the scheme was applicable to all banks and the overall limits were periodically reviewed.

Decontrol of Steel

*184. SHRI SURYA NARAYAN SINGH:
SHRIBANWARILAL PUROHIT:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have a proposal under consideration to decontrol the distribution and pricing of certain steel items; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). There is no direct Government control on the

price and distribution of iron and steel including those produced by the integrated steel plants. Prices of some items produced by the integrated steel plants are administered by the integrated plants under the aegis of the Joint Plant Committee. Secondary producers fix their own prices. Distribution of the products of the main steel plants is on the basis of the guidelines formulated by the Joint Plant Committee. Any decision to change the existing arrangement will take into account the legitimate interests of both the consumers and producers of iron and steel.

Representation by Christian Women for a change in Christian Law

*185. SHRI UTTAM RATHOD: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have received any representation for a change in divorce, adoption, maintenance and inheritance laws from Christian women; and

(b) if so, the action taken by Government in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). Yes, Sir. Some representations have been received. As the policy of the Government in this regard has all along been not to effect any change in the personal laws of minority communities unless sufficient initiative therefor comes from the communities themselves, efforts are being made to ascertain the consensus or the majority view of the Christian community with respect to the amendments in the personal laws applicable to that community.